

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH, COURT – II
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 03-06-2024 AT 10.30 A.M. THROUGH VIDEO CONFERENCING:

**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**

APPLICATION NUMBER : --
PETITION NUMBER : CP(IB)/46(CHE)/2023
NAME OF THE PETITIONER : M/s. Vinay Asrani (HUF),
M/s. Damodar Hariram (HUF)
NAME OF THE RESPONDENT(S) : M/s. Rajkham Builders Pvt Ltd
UNDER SECTION : Sec 7 Rule 4 of IBC, 2016

ORDER

Ld. Counsel Mr. Rishi Srinivas for the Applicant. Ld. Counsel Mr. Bathri Narayan from the office of Ld. Counsel Mr.S Sathiyarayanan for the Respondent.

In this case the Respondent stated that he has made the entire repayment of entire principal amount of Rs.60 Lakhs (Rupess Thirty lakhs each to Vinay R Asrani HUF and Damodar Hariram HUF). The Counsel for the Respondent sought to bring an end to the dispute and is agreeable to pay interest of 15% per annum on the borrowed sum.

The Counsel for the Applicant is directed to consider the proposal and seek instruction from his client on the above proposal.

The Counsel for the Applicant agreed to the same.

Post the Petition for hearing on **08.07.2024**.

-Sd-
RAVICHANDRAN RAMASAMY
Member (Technical)

-Sd-
JYOTI KUMAR TRIPATHI
Member (Judicial)